

Commissioner (Central), Raipur whose efforts to bring about a settlement through conciliation failed. The other points raised in the representation tire undef examination in consultation with the concerned Ministries and Departments.

(e) In regard to the retrenchment in M/s. Ashok Mining Company, conciliation proceedings were held by the Assistant Labour Commissioner which were attended by Samyukta Khadan Mazdoor Sangh (A.I.T.U.C).

(f) Only Ashok Mining Company i'aj approached the Government under Rules 76(A) of the Industrial Disputes (Central) Rules for permission to le-trench their workers numbering 1653 On the expiry of their contract on ilst March, 1978.

(g) No, Sir; but in the circumstan ces, which were explained in the statement made by the Minister of Steel and Mines on 11 April, 1978, there wag no possibility of extending the contract which was to close on 31 March, 1978.

(h) No other such application is pending.

Non-Implementation of the Wage Revision Committees Recommendations in respect of the Faradip Dock Workers

790-A. SHRI SURENDRA MOHANTY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether it is a fact that the recommendations of the Wage Revision Committee for port and Dock Workers at major Ports (January^ 1977) have not been implemented in respect of Dock Workers of the Paradip Port; and

(b) if so, what are the reasons therefor?

†Previously Unstarred Question No. 707 transferred from the 11th May, 1978.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b) In so far as the employees of the Paradip Port Trust are concerned, the recommendations of the Wage Revision Committee have been implemented. There. is no Dock Labour Board at Paradip^ As regards dock workers employed bx the private stevedores^ a settlement, was reached between some stevedores and the Paradip Port Workers' Union (Shri Nishamani Khuntia faction) by which the winchmen and signalmen, would be paid daily wage by convert-Jing the monthly scales of pay cod other allowances recommended by the Wage Revision Committee by dividing the basic wage by 26 and dividing 'he D.A. and variable D.A. by 30. The other workers engaged by the stevedores or contractors on shore who are-reported to be casual labour drawn from the locality lor such type of labour, as in the past, and not at the rates recommended by the Wage Revision Committee.

Safety Inspectorate at the Paradip Port

790-B. SHRI SURENDRA MOHANTY: Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(1a) whether it is a fact that at present there is no Dock Safety Inspector at the Paradip Port; and

(b) if so, what are the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) and (b) The Senior Inspector of Dock Safety at Calcutta at present looks after the Paradeep port also. Orders have been issued lor the setting up of a separate Inspectorate of Dock Safety at Paradip port.

†Previously Unstarred Question' No. 709 transferred from the 11th May. 1978.